

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 209/TT/2020

Date: 7.9.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Asset-I: Singrauli Transmission System in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 24.9.2020:-

2014-19 period

- a. Provide the details of the decapitalized assets/elements. In case of decapitalization of assets details to be furnished in Form 10B. Further, provide the exact date of decapitalization, audited detailed cost related to decommissioning, transportation, shifting and assembly of the decommissioned elements/equipment.
- b. Petitioner is further required to confirm that no previously undischarged liabilities are pending.
- c. Provide the minutes and documentary evidence of relevant OCC meeting of NRPC related to approval for decommissioning of abovementioned assets.

2019-24 period

- d. Provide the details of assets/ elements to be replaced (decapitalization of assets) during FY 2019-24 as claimed in the petition. In case of decapitalization of assets details to be furnished in Form 10B. Further, provide the break down of costs related to decapitalization of assets.

2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. Please provide Form 13 (Break up of Initial Spares)
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

(Kamal Kishor)
Assistant Chief (Legal)